

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.140/(MAH)/2017
M.A. No. 342/2017

CORAM:

Present:

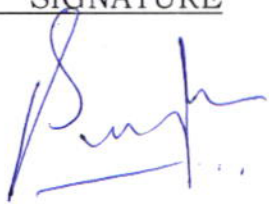

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE PARTIES: Omprakash Balmukund Saraf
V/s.
A R Pharma Packaging Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
18	Rohan Kadam, i/b Bipin Joshi	Counsel	
2	Dharmesh. Singh. i/b M/S. Law Competere Consultees	Advocate for Respondent No. 2.	

ORDER

M.A. No. 342/2017 In C.P. No. 140/241-242/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. Pursuant to the directions and facts noted on the last occasion i.e. on 06.11.2017, the Learned Representatives have stated that the Valuation is in progress and the Valuer appointed by this Bench seek more time to Value the Property.
3. Under the circumstances as suggested by the Learned Counsel by both the sides the Petition is adjourned to **10.01.2018**.
4. The Valuer is directed to submit the Report on or before the next date of hearing. The ad-interim Order shall continue till the next date of hearing.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
30.11.2017.

Aah

Sd/-

M.K. Shrawat
Member (Judicial)